

(b) what per cent. of the total strength of the Territorial Army units in Calcutta attend parade regularly?

The Deputy Minister of Defence (Sardar Majithia): (a) The Territorial Army and NCC have been constituted under separate Acts of Parliament with different objects and functions.

The Territorial Army is designed.

- (i) to relieve the regular Army of static duties and support the civil power, if required;
- (ii) to provide coast defence and anti-aircraft units; and
- (iii) to provide units for the regular army when required.

The objects of the N.C.C. are:—

- (1) To develop character, comradeship, the ideal of service and capacity for leadership in the youth of the country;
- (2) To provide service training to youths so as to stimulate their interest for the defence of the country; and
- (3) To build up a reserve of potential officers to enable the Armed Forces to expand rapidly in a national emergency.

The Cadets undergo a measure of Military training, acquire Military discipline combined with activities in pursuit of the other objects of the N.C.C. Some Cadets later choose the Services as careers. It would be in the interests of greater discipline amongst the youth of the Nation if the N.C.C., both expanded and it were possible for the Armed Forces to provide more equipment, and officers and to give more drill and practice if the public generally, both locally and nationally gave encouragement and support to the National Territorial Movement, and Government could look to employers and Trade Unions and young men in the professions joined the movement.

(b) In 1957-58, about 67 per cent. of Territorial Army personnel in Calcutta attended the weekly parades regularly. Government is happy to say that the situation is showing progress recently.

#### Tripura Territorial Council

649. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Government has received a resolution adopted by Tripura Territorial Council in its third Session, regarding curtailment of its powers and functions and demanding transfer of full powers scheduled in the Territorial Councils Act, 1956; and

(b) if so, action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) Section 28 of the Territorial Councils Act, 1956, under which certain exceptions and conditions have been made and imposed on the functions of the Territorial Councils by the Central Government is an integral part of the scheme embodied in the Act. The conditions which have been prescribed are governed by essential administrative and financial considerations and are very limited in character. They should not in any way impede the working of the Territorial Council over the large field of responsibility which has been transferred to it. No change is proposed to be made in these arrangements.

#### दिल्ली नगरपालिका निगम एक्ट, १९५७

६५०. श्री भदौरिया : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली नगरपालिका निगम एक्ट, १९५७ की उन धाराओं को लागू करने के लिये कोई तिथि निश्चित की है, जो अभी तक लागू नहीं की गई है;